

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 35108 OF 2023

Between:

1. Pamidimukkala Venkata Srinivasa Rao, S/o: P. Venkata Ratnam, Aged about 53 years, Occ: Business, R/o Flat No. 201, Shridi Sai Sadan, Road No. 14, Deepthi Sree Nagar Colony, Madinaguda, Hyderabad - 500 049.
2. Yeddanapalli Joseph Manmet Chaitanya, S/o: Y. Innaiah, Aged about 28 years, Occ: Business, R/o C- 3, 173, HUDA Colony, Chanda Nagar, R. R. District - 500 050.

...PETITIONERS

AND

1. Canara Bank, Balanagar Branch, H. No. 6- 3- 144 and 144/1, First Flor, Main Road, HAL Post Balanagar, Hyderabad, Rep. by its Authorised officer.
2. Abdul Naushad, Prop. M/s. Raansas Marketing, Presently residing at Plot No. 548/A, 1st Phase, Allwyn Colony, Kukatpally, Hyderabad.
3. The Debts Recovery Tribunal- 2, 1st Floor, Triveni Complex, Abids, Hyderabad, Rep by its Registrar.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus in not disposing S. A. No. 110/2020 within the period stipulated under Section 17(5) of the SARFAESI Act, 2002 and consequently direct the 3rd respondent to dispose of the S. A. No. 110/2020 filed by the 2nd respondent under Section 17(1) of the SARFAESI Act, 2002 as expeditiously as possible within the period stipulated under Section 17(5) of the SARFAESI Act, 2002 and decide the same on merits.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd respondent to dispose of the S. A. No. 110/2020 filed by the 2nd respondent under Section 17(1) of the SARFAESI Act, 2002 as expeditiously as possible within the period stipulated under Section 17(5) of the SARFAESI Act, 2002 and decide the same on merits pending disposal of the Main Writ Petition.

Counsel for the Petitioner: SRI V. V. RAMANA

Counsel for the Respondents: -----

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 35108 of 2023

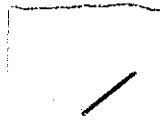
ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. V.V. Ramana, learned counsel appears for the petitioners.

2. In this Writ Petition, the petitioners *inter alia* seek a direction to the Debts Recovery Tribunal to decide Securitization Application No.110 of 2020 in a time-bound manner.

3. Despite service of notice, none has appeared for the respondents.

4. Taking into account the fact that the aforesaid Securitization Application is pending since 2020, the Writ Petition is disposed of with the direction to the Debts Recovery Tribunal to make an endeavour to conclude the proceeding as expeditiously as possible, preferably, within a



period of six (6) months from the date of receipt of a copy of the order passed today.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- N. SRIHARI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Authorised officer, Canara Bank, Balanagar Branch, H. No. 6- 3- 144 and 144/1, First Flor, Main Road, HAL Post Balanagar, Hyderabad.
2. The Registrar, The Debts Recovery Tribunal- 2, 1st Floor, Triveni Complex, Abids, Hyderabad.
3. One CC to Sri V. V. Ramana, Advocate [OPUC]
4. Two CD Copies

TJ
LS

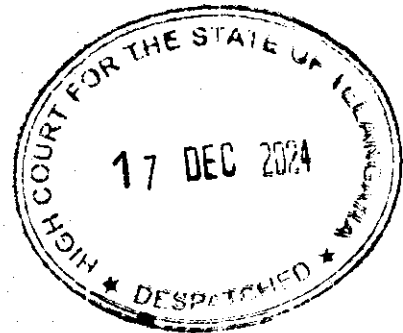
K.P.

HIGH COURT

DATED:21/10/2024

ORDER

WP.No.35108 of 2023



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

*6 Copies
[Signature]
21/12/24*